

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 448 of 2020

IN THE MATTER OF :

S.Uma Devi

...Appellant

Vs.

M.Visvesvaraya Co-operative Ltd.

...Respondent

Present:

For Appellant: Mr. Vipul Kumar, Advocate

For Respondent: None

ORDER

(Virtual Mode)

25.06.2020 It is evident that the 'Process Fee' was received by the Registry on 20.03.2020. However, Notice was not issued by the Respondents, due to Covid-19.

In view of the above, the Office of the Registry is directed to issue Notice returnable by two weeks and Post the matter on **10th July, 2020.**

[Justice Venugopal M.]
Member(Judicial)

[Justice Jarat Kumar Jain]
Member(Judicial)

[Kanthi Narahari]
Member(Technical)

sr/md